

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:122  
ANSWERED ON:29.07.2003  
NATIONAL CRIMINAL INFORMATION SYSTEM  
CHANDRA VIJAY SINGH

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether despite investment of over Rs.56 crore many States are yet to equip themselves with the infrastructure as desired under the National Criminal Information System;
- (b) if so, the details thereof alongwith the names of States that have failed to establish the same;
- (c) the amount of money spent on them as on date;
- (d) whether the Government have set any time limit to implement the said NCIS scheme; and
- (e) if so, the details thereof and the reasons for delay in implementing the scheme?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN RATHAK)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 122 FOR 29.7.2003 REGARDING NATIONAL CRIMINAL INFORMATION SYSTEM

(a), (b) & (c): An amount of Rs. 56,97,17,354.69 has been spent on Crime Criminal Information System (CCIS) for procurement of hardware, development and upgradation of software and other infrastructural facilities and all States/Union Territories have been equipped with desired infrastructure.

(d): All the State Governments and Union Territory Administrations have been advised to implement the CCIS in the Districts and State Headquarters for its potential use by June, 2004.

(e): Lack of trained police personnel, lack of analytical tools for multifaceted use of database, non-availability of multi-lingual feature in the software, and need for police station level computerization are some of the reasons which contributed to delay in the implementation.